

(ग) इसे अस्वीकार किए जाने से उत्पन्न स्थिति का सामना करने के लिए क्या कदम उठाए जा रहे हैं?

†[Readjustment of consumer price index number

1517. SHRI LAL K. ADVANI:  
SHRI JAGDISH PRASAD  
MATHUR:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a proposal to readjust the consumers Price Index by raising by seven points was recently considered by Government and whether the same was not accepted by Government;

(b) if so what are the details of the proposal and the reasons for its non-acceptance; and

(c) what steps are being taken to face the situation arising out of this non-acceptance?]

श्रम मंत्रालय में उप मंत्री (श्री पी. वैकट रेड्डी) : (क) जी, नहीं। उप-भोक्ता मूल्य सूचकांक को सात अंकों (प्वाइंट) द्वारा पुनः समायोजित करने का कोई प्रस्ताव नहीं है।

(ख) और (ग) प्रश्न नहीं उठते।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) No, Sir. There was no proposal for re-adjustment of consumers price index by seven points.

(b) and (c) Do not arise.]

#### Court of Inquiry of colliery Industry

1518. SHRI KALYAN ROY: Will the Minister of LABOUR be pleased to refer to the reply to Unstarred Question 101 given in the Rajya Sabha on the 25th July, 1980 and state:

(a) what is the progress of the Court of Inquiry under Regulation 25 to determine the fitness of the managers and surveyors of the colliery Industry and details thereof;

(b) when the Court of Inquiry was set up;

(c) by when it is likely to complete its work; and

(d) the names of officers about whom the Court of Inquiry has been set up?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) to (d) A Court of Inquiry was set up on the 26th April, 1979 to determine the continued fitness of S/Shri N. K. Singh and G. V. Dhurde holders of First Class Manager's Certificate and R. K. Roy holder of Surveyor's Certificate.

The officer appointed to hold the enquiry has been transferred by the State Government. The State Government has been requested to agree to enquiry being continued by the officer even after his transfer.

#### Accident at Modern Satgram Colliery

1519. SHRI KALYAN ROY: Will the Minister of LABOUR be pleased to refer to the reply to Unstarred Question 515 given in the Rajya Sabha on the 1st August, 1980 and state:

(a) whether it is a fact that enquiry by the officers of the Directorate General of Mines Safety have held Agent, Manager, Engineer and Junior Engineer of the Modern Satgram Colliery under the E.C.L. responsible for the serious accident on the 13th July, 1980 which led to serious injuries to ten miners and other workmen;

(b) if so, the details of the report of the Officers of the D.G.M.S. and names of persons who were held responsible;

(c) what action has been taken by the E.C.L. authorities and D.G.M.S.